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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED THE 31st March, 1973.

NOTIFICATION
(INCOME-TAX)

40. 2249 (F.NO.197/159/77-II(AI): In exercise of the powers conferred by clause (v) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sri Vanamamalai Mutt, Nanguneri" for the purpose of the said section for and from the assessment year(s) 1973-74.

(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Raisuri Garden), New Delhi.

Copy to:-

1. Sri Vanamamalai Mutt, Nanguneri, Tirumelveli Distt. Tamilnadu.
2. The Commissioner of Income-tax, Tamil Nadu-IV, Madras, with reference to his letter No.C.NO.1312(152)/76 dt.6.12.77.
3. All Commissioners of Income-tax.
4. Directors of Ins. (IT)/(R&S)/(P&R)/(Inv.), New Delhi.
5. Director of C&M Services (Income-tax), 1st Floor, Aivan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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